## **Ministry of Home Affairs**

New Delhi, the 25<sup>th</sup> February, 2009

## NOTIFICATION

G.S.R.124(E).- In exercise of the powers conferred by section 18 of the Citizenship Act, 1955 (57 of 1955), the Central Government hereby makes the following rules, namely: -

## PART I PRELIMINARY

- **1. Short title and commencement.-** (1) These rules may be called the Citizenship Rules, 2009.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. **Definitions.-** In these rules, unless the context otherwise requires,-
  - (a) "Collector" means the officer-in-charge of the revenue administration of a district and includes a Deputy Commissioner or District Magistrate, wherever so functioning;
  - (b) "Form" means a Form appended to Schedule I to these rules;
  - (c) "Schedule" means a Schedule annexed to these rules;
  - (d) "section" means a section of the Citizenship Act, 1955 (57 of 1955)

## PART - II APPLICATION FOR CITIZENSHIP

3. Application for registration of birth under section 4.— A person may submit an application for registration of birth of his minor child born outside India in terms of sub-section (1) of section 4 in Form I to the Indian consulate in the country, where such child was born, together with a declaration that the child does not hold the passport of any other country.

- 4. Application for registration under clause (a) of sub-section (1) of section 5.- An application from a person of Indian origin for registration as a citizen of India under clause (a) of sub-section (1) of section 5 shall not be entertained unless
  - (a) the application is made in Form II;
  - (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned;
  - (c) he is ordinarily resident in India for a period of at least seven years on the date of making application; and
  - (d) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.
- 5. Application for registration under clause (c) of sub-section (1) of section 5.- (1) An application from a person, who is married to a citizen of India, for registration as a citizen of India under clause (c) of sub-section (1) of section 5 shall not be entertained unless
  - (a) the application is made in Form III;
  - (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned;
  - (c) on the date of making the application he,-
    - (i) has been ordinarily a resident of India; or
    - (ii) has been in the service of the Government of India;

at least for a period of seven years; and

(d) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.

Explanation.- In computing the period of seven years, any broken period of residence and service under sub-clauses (i) and (ii) of clause (c) shall be included in the period specified therein.

- (2) The Central Government may, in consideration of the special circumstances, exempt, any foreign national married to such an Indian citizen who is in the service of the Government in India, from the operation of clause (c) of sub-rule (1).
- (3) The Central Government may, in consideration of the special circumstances, exempt any foreign national who has been married to an Indian citizen for not less than seven years and who has visited India at least once in a year during any seven years out of nine years, from the operation of clause (c) of sub-rule (1).

- 6. Application for registration under clause (d) of sub-section (1) of section 5.- An application for registration as a citizen of India under clause (d) of sub-section (1) of section 5, for a minor child of a person who is a citizen of India, shall not be entertained unless
  - (a) the application is made in Form IV; and
- (b) the parent of such minor child declares that he is the legal guardian of the child.
- 7. Application for registration under clause (e) of sub-section (1) of section 5.- An application from a person for registration as citizen of India under clause (e) of sub-section (1) of section 5 shall not be entertained unless
  - (a) the application is made in Form V;
  - (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned; and
  - (c) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.
- 8. Application for registration under clause (f) of sub-section (1) of section 5.- An application from a person for registration as a citizen of India under clause (f) of sub-section (1) of section 5 shall not be entertained unless -
  - (a) the application is made in Form VI;
  - (b) he gives an undertaking that he shall renounce the citizenship of his country in the event of his application being sanctioned;
  - (c) he is resident in India for a continuous period of at least one year on the date of making application; and
  - (d) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.
- 9. Application for registration under clause (g) of sub-section (1) of section 5.— An application from a person registered as an overseas citizen of India, for registration as a citizen of India under clause (g) of sub-section (1) of section 5, shall not be entertained unless -
  - (a) the application is made in Form VII;
  - (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned;
  - (c) he has been an overseas citizen of India for a period of at least five years and resident in India for a continuous period of one year on the date of making application; and
  - (d) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.

- 10. Application for grant of citizenship by naturalisation under sub-section (1) of section 6.- An application from a person for naturalisation as a citizen of India under sub-section (1) of section 6 shall not be entertained unless
  - (a) the application is made in Form VIII;
  - (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned; and
  - (c) the application is accompanied with -
    - (i) a duly stamped affidavit verifying the correctness of the statements made in the application alongwith two affidavits from Indian citizens testifying the character of the applicant; and
    - (ii) a certificate depicting that the applicant has adequate knowledge of one of the languages specified in the Eighth Schedule to the Constitution of India.

Explanation 1.- The applicant shall be considered to have adequate knowledge of the concerned language if he can speak or read or write that language.

Explanation 2.- The certificate may either be issued by a recognised educational institution or a recognised public organization or from two persons of the locality or district of the applicant who are citizens of India.

- 11. Authority to which application may be made.- (1) An application for registration under section 5 or naturalisation under section 6 shall be made to the Collector within whose jurisdiction the applicant is ordinarily resident.
- (2) On the receipt of the application, the Collector shall issue an acknowledgment in Form IX.
- (3) On being satisfied about the correctness of the particulars of application and before forwarding the application to the State Government or the Union territory Administration, as the case may be, the Collector shall administer to the applicant, who has applied for grant of citizenship by registration, the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.

# PART-III ISSUE OF CETIFICATE OF CITIZENSHIP AND MAINTENANCE OF REGISTERS

- 12. Forwarding of applications to Central Government.- (1) The Collector shall forward every application received by him under clauses (a), (c), (d), (e), (f) and (g) of sub-section (1) of section 5 or sub-section (1) of section 6 to the State Government or the Union territory Administration, as the case may be, within a period of sixty days from the date of its receipt, along with a report as to whether the applicant-
  - (a) satisfies all the conditions laid down in the relevant clauses of section 5 or section 6;
  - (b) has an intention to make India his permanent home;
  - (c) has signed the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955; and
  - (d) is of good character and is a fit and proper person to be registered or naturalised, as the case may be, as a citizen of India.
- (2) The State Government or the Union territory Administration, as the case may be, shall forward the application along with its recommendation and the report of the Collector, to the Central Government within a period of thirty days from the date of receipt of the report of the Collector under subrule(1):

Provided that if for sufficient reasons, the Collector or the State Government or the Union territory Administration, as the case may be, is unable to forward the application within the period specified in sub-rule (1) or sub-rule (2), the same may be forwarded to the State Government or the Union territory Administration or the Central Government, as the case may be, after the expiry of the period so specified but not exceeding ninety days along with the reasons for delay.

- (3) All the applications pending with the Collector or the State Government or the Union Territory Administration, as the case may be, on the date of commencement of these rules shall be dealt with in the manner specified in sub-rules (1) and (2).
- (4) If the application is not forwarded by the Collector or the State Government or the Union territory Administration, as the case may be, to the Central Government within a period of ninety days from the date of receipt of the application, the applicant may represent to the Central Government in the Ministry of Home Affairs by enclosing a copy of the acknowledgement issued by the Collector.

(5) The Central Government on receipt of the representation under subrule (4), may take up the matter with the State Government or the Union territory Administration, as the case may be, to expedite its recommendation on the application for grant of citizenship.

# 13. Scrutiny of applications by Central Government.- The Central Government may,-

- (a) on receipt of the applications from the State Government or the Union territory Administration, as the case may be, complete in all respects; and
- (b) on being satisfied after making such inquiry as it considers necessary for ascertaining the suitability of the applicant,

that he is a fit and proper person to be registered or naturalised, as the case may be, grant him the citizenship of India.

- 14. Grant of certificate of registration.— (1) Every person who is registered as a citizen of India under clauses (a), (c), (d), (e) or (f) of subsection (1) of section 5 shall be issued a certificate of registration in Form X signed by an officer not below the rank of Under Secretary to the Government of India.
- (2) Every person who is registered as a citizen of India under clause (g) of sub-section (1) of section 5 shall be issued a certificate of registration in Form XI signed by an officer not below the rank of Under Secretary to the Government of India.
- (3) A copy of the certificate of registration issued under this rule, shall be preserved for the purposes of record by the issuing authority.
- 15. Grant of certificate of naturalization.- (1) Every person who by naturalisation is made a citizen of India under sub-section (1) of section 6 shall be issued a certificate of naturalisation in Form XII signed by an officer not below the rank of Under Secretary to the Government of India.
- (2) A copy of the certificate of naturalisation issued under this rule, shall be preserved for the purposes of record by the issuing authority.
- 16. Oath of allegiance for naturalization.- (1) The oath of allegiance, under sub-section (2) of section 6 by a person to whom the certificate of naturalisation is granted, shall be subscribed in Form XII and the oath of allegiance so subscribed shall be endorsed on the certificate of naturalisation to which it relates.

(2) The oath of allegiance under sub-rule (1) shall be subscribed within a period of three months from the date of grant of certificate of naturalisation to which it relates, or within such extended period as the authority granting the certificate may permit, and in case the oath is not taken within the said period, the certificate shall be of no effect:

Provided that no permission shall be given under this sub-rule unless a statement to that effect is endorsed on the certificate and signed by the officer authorised under rule 15 to sign the certificate of naturalisation.

- (3) The oath of allegiance required under sub-rule (1) shall be registered by such person and in such place as the authority granting the certificate may direct.
- (4) When the oath of allegiance is registered in accordance with any direction given under sub-rule (3), the authority, which registers it shall cause a copy of the oath and the certificate of naturalisation to which it relates to be sent to the Secretary to the Government of India in the Ministry of Home Affairs.
- 17. Register of citizens.-The Central Government shall maintain a register containing the names and other details of the persons registered or naturalised as citizen of India -
  - (a) under clauses (a), (e) and (f) of sub-section (1) of section 5, in Form XIII;
  - (b) under clause (c) of sub-section (1) of section 5, in Form XIV;
  - (c) under clause (d) of sub-section (1) of section 5, in Form XV;
  - (d) under clause (g) of sub-section (1) of section 5 in Form XVI; and
  - (e) under sub section (1) of section 6 in Form XVII.
- 18. Maintenance of registers and connected papers.- (1) Every entry made in the register maintained under rule 17 shall be numbered consecutively and each entry shall relate to one person only.
- (2) Every entry made in the register maintained under rule 17 shall be authenticated by the officer authorised to issue the certificate after a person is registered or as the case may be, naturalised as a citizen of India.
- (3) The register, all applications and papers connected therewith shall be preserved as permanent record.

# PART IV PROVISIONS AS TO CITIZENSHIP OF INDIA FOR PERSONS COVERED BY ASSAM ACCORD

- 19. Registering authority for the purpose of sub-section (3) of section 6A and form for registration.— (1) The Central Government may, for the purposes of sub-section (3) of section 6A, appoint an officer not below the rank of Additional District Magistrate as the registering authority for every district of the State of Assam.
- (2) An application for registration under sub-section (3) of section 6A shall be made in Form XVIII, by the person to the registering authority for the district in which he is ordinarily resident, within a period of thirty days from the date of his detection or identification as a foreigner or, as the case may be, within a period of thirty days of the appointment of the registering authority in the district.
- (3) The registering authority shall, after entering the particulars of the application in a register in Form XIX, return a copy of the application under his seal to the applicant.
- (4) One copy of every application received during a quarter shall be sent by the registering authority to the Central Government and the State Government of Assam along with a quarterly return in Form XX.
- (5) The registering authority may, and for the reasons to be recorded in writing, extend the period specified in sub-rule (2) for a period not exceeding sixty days.
- **20.** Reference to Tribunals.- Where, in case of a person seeking registration under sub-section (3) of section 6A,-
  - (a) any question arises as to whether such person fulfils any requirement contained in the said sub-section; or
  - (b) the opinion of the Tribunal constituted under the Foreigners (Tribunals) Order, 1964 in relation to such person does not contain a finding with respect to any requirement contained in the said sub-section other than the question that he is a foreigner,

then, the registering authority shall, within a period of fifteen days of the receipt of the application under sub-rule (2) of rule 19, make a fresh reference to the Tribunal in this regard.

21. Jurisdiction of Tribunal.- The Tribunal constituted under the Foreigners (Tribunals) Order, 1964 having jurisdiction over a district or part thereof in the State of Assam shall have jurisdiction to decide references, received from the registering authority of that district or part thereof in relation to all references made under sub-section (3) of section 6A.

**22.** Declaration under sub-section (6) of section 6A.- The declaration under sub-section (6) of section 6A shall be made in Form XXI to the District Magistrate of the area within whose jurisdiction such person is ordinarily resident.

## PART V RENUNCIATION AND DEPRIVATION OF CITIZENSHIP OF INDIA

- **23.** Declaration of renunciation of citizenship.- (1) A declaration of renunciation of citizenship of India under sub-section (1) of section 8 shall be made in Form XXII, and shall state-
  - (a) under which provisions of law, the applicant is an Indian citizen; and
  - (b) the circumstances in which the applicant intends to acquire foreign citizenship.
- (2) On receipt of the declaration of renunciation of citizenship of India under sub-rule (1), an acknowledgement in Form XXIII shall be issued by an officer designated under rule 38.
- (3) The declaration shall be registered in the Ministry of Home Affairs, Government of India.
- (4) The Central Government in the Ministry of Home Affairs shall maintain a register in Form XXIV containing the names of persons whose declaration of renunciation of citizenship are registered under this rule.
- **24.** Declaration of intention to resume Indian citizenship.- (1) A declaration of intention to resume citizenship under the proviso to sub-section (2) of section 8 shall be made in Form XXV, within a period of one year of attaining the full age and the oath of allegiance as specified in the Second Schedule to the Citizenship Act shall be subscribed and duly attested.
- (2) Every such declaration shall be registered in the Ministry of Home Affairs, Government of India.
- (3) No such declaration shall be registered unless the declarant has taken the oath of allegiance given at the end of the Form.
- (4) Every person who makes such declaration shall be issued a certificate of resumption of citizenship of India in Form XXVI, signed by an officer not below the rank of Under Secretary to the Government of India, and where such a certificate is issued, a copy thereof shall be preserved for the purpose of record by the issuing authority.

- (5) The Central Government in the Ministry of Home Affairs shall maintain a register in Form XXVII containing the names of persons whose declaration of resumption of Citizenship of India are registered under this rule.
- 25. Notice to be given before deprivation of citizenship.- (1) When it is decided to make an order under section 10 depriving a person of his citizenship of India, a notice under sub-section (4) of that section shall be given-
  - (a) in a case where the person's whereabouts is known, by causing the notice to be delivered to him personally or by sending it to him by post; or
  - (b) in a case where the person's whereabouts is not known, by sending it to his last known address.
- (2) On receipt of the notice under sub-rule (1), the effected person may make an application for referring his case to a Committee of Inquiry under sub-section (5) of section 10,-
  - (a) if that person is in India at the time when the notice is given to him, within a period of three months from the date of the notice; or
  - (b) in any other case, within such time being not less than three months from the date of the notice, as the Central Government may specify in the notice:

Provided that the Central Government may, in special circumstances and for reasons to be recorded in writing, extend the period within which the application under this rule may be made.

- (3) On receipt of the application under sub-rule (2), the Central Government shall refer the case to the Committee of Inquiry for its decision.
- 26. Committee to follow procedure specified in Schedule II in holding inquiry.- A Committee of Inquiry appointed under section 10 shall, while holding the inquiry under sub-section (6) of that section, follow the procedure laid down in Schedule II.
- 27. Order depriving a person of citizenship of India to be published.- Every order made under section 10, depriving a person of the citizenship of India, shall be published in the Official Gazette.

- 28. Surrender and cancellation of certificate in case of deprivation of citizenship.— (1) Where an order has been made depriving a person registered or naturalised in India of his citizenship of India, the person so deprived or any other person in possession of the certificate of registration or naturalisation shall, when required by notice in writing given by the Central Government, deliver the said certificate to such person and within such period as may be specified in the notice.
- (2) On the certificate being delivered, it shall be cancelled and in case the certificate is not delivered, then, the Central Government may direct that it shall, without prejudice to any action which may be taken under sub-rule (3), be treated as cancelled.
- (3) If any person fails to comply with any notice given under sub-rule (1), he shall be liable to a fine, which may extend to one thousand rupees.

## PART VI OVERSEAS CITIZENSHIP OF INDIA – REGISTRATION, RENUNCIATION AND CANCELLATION

- **29.** Application for registration under section 7A.- (1) An application for registration as an overseas citizen of India under section 7A shall be made in Form XXVIII.
- (2) A family consisting of a spouse and upto two minor children may apply in the same Form.
- 30. Application for registration under section 7A by Person of Indian Origin card holders. A Person of Indian Origin Card holder, notified vide the notification of the Government of India in the Ministry of Home Affairs number 26011/4/95-F.I, dated the 19<sup>th</sup> August, 2002 (published in the Gazette of India, Extraordinary, Part I, Section 1), as amended from time to time, who is otherwise eligible for registration as overseas citizen of India, may apply in Form XXVIII for grant of registration, which shall be decided in the manner specified in this part for other applicants.
- **31.** Authority to which applications are to be made. An application under rule 29 or as the case may be, rule 30 shall be made in duplicate -
  - (a) in India -
    - (i) to the Foreigners Regional Registration Officer situated at National Capital Territory of Delhi, Mumbai, Kolkata, Chennai or Amritsar, who shall forward the same to the Central Government in the Ministry of Home Affairs; or
    - (ii) to the Foreigners Division, Ministry of Home Affairs;

- (b) outside India-
  - (i) to the Indian Mission or Post having jurisdiction over the country of which an applicant is a citizen; or
  - (ii) where he is not in the country of his citizenship, to the Indian Mission or Post having jurisdiction over the country of which the applicant is ordinarily resident.
- **32. Scrutiny of applications.-**(1) The Central Government may, after a preliminary inquiry and on being apparently satisfied that there is no adverse information available against the applicant, register the person as an overseas citizen of India as soon as possible but not later than a period of thirty days and the case shall be placed for post verification of the antecedents.
- (2) The Central Government may, in case of any adverse information against the applicant, and after making such inquiry as it considers necessary, approve or reject the grant of registration within a period of four months from the date of receipt of the application.
- 33. Certificate of registration and maintenance of register of persons under section 7A.- (1) Every person, who is registered as an overseas citizen of India under section 7A shall be issued a certificate of registration in Form XXIX, signed by an officer not below the rank of Under Secretary to the Government of India.
- (2) A copy of the certificate of overseas citizen of India issued under this rule, shall be preserved for the purposes of record by the issuing authority.
- (3) The issuing authority shall maintain, a register containing names and other details of the persons registered as overseas citizen of India under section 7A in Form XXX and a copy thereof shall be forwarded to the Ministry of Home Affairs in the first week of every month.
- **34.** Declaration of renunciation of overseas citizenship.- (1) A declaration of renunciation of overseas citizenship of India under section 7C shall be made in Form XXXI, accompanied with the original certificate of registration of overseas citizen of India, to the concerned Indian Mission or Post or the Ministry of Home affairs, Government of India who in turn shall forward the same to the authority which issued the said certificate of registration.
- (2) On receipt of the declaration of renunciation of overseas citizenship of India, the issuing authority shall issue an acknowledgement in Form XXXII and remove the name of the declarant from the register of overseas citizen of India.

- 35. Cancellation of registration as overseas citizen.- (1) Where an order has been made canceling the registration as an overseas citizen of India, the person whose registration has been cancelled or any other person in possession of the certificate of registration shall, when required by notice in writing by the Central Government, deliver the said certificate to such person and within such period as may be specified in the notice.
- (2) On the certificate being delivered, it shall be cancelled and in case the certificate is not delivered, then the Central Government may direct that it shall be treated as cancelled.
- (3) The issuing authority shall make an appropriate entry in the registered maintained under sub-rule (3) of rule 33 stating the cancellation of registration as overseas citizen of India and a copy thereof shall be submitted to the Ministry of Home Affairs in the first week of every month.

## PART VII MISCELLANEOUS

- 36. Variation in Form of application or declaration.— Where a person wishes to make an application or declaration under any of these rules and the form referred to in the rule is, in the opinion of the Central Government or other authority to whom the application is to be sent for registration, unsuitable to the particular case, the Central Government or that other authority, as the case may be, may authorize the application or declaration being made in some other form.
- **37.** Certificate of citizenship in case of doubt.- A certificate of citizenship in case of doubt under section 13 may be issued in Form XXXIII and shall be signed by an officer not below the rank of Under Secretary to the Government of India.
- 38. Authority before whom application or declaration may be made or by whom the oath of allegiance may be administered.- (1) An application or declaration made in accordance with these rules shall not be accepted or registered and the oath of allegiance required by sub-section (2) of section 5 or sub-section (2) of section 6 shall be of no effect, unless it is signed in the presence of, or administered by,-
  - (i) the Collector, Deputy Commissioner, or the District Magistrate in India;
  - (ii) any Consular officer as defined in clause (d) of rule 2 of the Citizens (Registration at Indian Consulates) Rules, 1956 outside India:

Provided that if the applicant or declarant is serving in India in the naval, military or air forces of the Union, the application or declaration may be signed in the presence of, or the oath administered by, any officer holding a commission in any of these forces.

- (2) Notwithstanding anything contained in rules 11 and 12, an application under sub-rule (3) of rule 5 for registration under clause (c) of sub-section (1) of section 5 as an Indian citizen from a foreign national married to an Indian citizen may be made to the Indian Consulate or Embassy or Mission where he is a resident, who in turn shall forward it to the Central Government in the Ministry of Home Affairs for consideration.
- 39. Certificate of documents.-A document may be certified to be a true copy of a document by means of a statement in writing to that effect signed by any of the persons before whom the application or declaration may be made or whom the oath of allegiance may be administered or by any officer now below the rank of an Under Secretary to the Government of India in the Ministry of Home Affairs.
- 40. Authority to determine acquisition of citizenship of another country.— (1) For the purpose of sub-section (2) of section 9, the Central Government may determine the issues as to whether, when or how any citizen of India had acquired the citizenship of another country.
- (2) The Central Government while determining any such issues shall have due regard to the rules of procedure specified in Schedule III.
- 41. Fees.- The fees specified under column (3) or, as the case may be, under column (4) of the Schedule IV shall be levied and collected in respect of the matters referred to under column (2) of that Schedule.
- 42. Authority for revision of an order made under the Act by prescribed authority.- If an application is made by a person aggrieved by an order made under the provisions of the Act, the application shall be disposed off after giving a reasonable opportunity to the person affected to present his case, by an authority one rank higher than the authority specified for disposal of application against the order of which revision is sought.
- **43. Repeal and saving.** The Citizenship Rules, 1956 is hereby repealed:

Provided that such repeal shall not affect-

- (a) the previous operation of the said Rules or anything duly done or suffered thereunder; or
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under the said Rules; or

- (c) any penalty, forfeiture or punishment incurred in respect of any offence committed against the said Rules; or
- (d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced any such penalty, forfeiture, or punishment, may be imposed as if the said Rules had not been repealed.

## **SCHEDULE I**

[See rule 2(c)]

## FORM I

(See rule 3) The Citizenship Rules, 2009

## APPLICATION FOR REGISTRATION OF BIRTH OF A MINOR CHILD AT AN INDIAN CONSULATE UNDER SECTION 4(1) OF THE CITIZENSHIP ACT,1955

CITIZENSHIP ACT,1955	
Note: Please write/print in BLOCK LETTERS	
PART I	PHOTOGRAPH
	,

1. Full name of the minor child:	
2. Sex:	Country Birth
4. Date of birth:	
5. Mark of identification:	
6. Present address:	
7. (i) Father's full name:	
(ii) Citizen of India by birth/desce	ent/registration*/naturalization *:
(iii) Occupation:	
(iv) Passport particulars: (a) Count	try (b)Number

8. (i	i) Mother's full name:
(i	ii) Citizen of India by birth/descent/registration */naturalization *:
(ii	ii) Occupation:
(iv	v) Passport particulars: (a) Country(b) Number
	PART II
p p	a citizen of India and a carent of
D	Date Signature of parent
11 11	I,
ť	Ido solemnly and sincerely declare that the foregoing particulars stated in the application are true and I make this solemn declaration conscientiously believing the same to be true.
Date	e Signature of parent
Mad	le and subscribed thisday of20 before me.
	***Signature*  ***Designation
num	a citizen of India by registration or naturalization, please mention to the ber and date of the certificate of registration or naturalization, as the

(This form complete in all respect shall be submitted in duplicate to the Indian Mission/Post in the country in which the applicant is ordinarily resident.)

<sup>\*\*</sup> Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009, before whom the declaration is made or oath of allegiance is taken.(i.e. any consular officer as defined in rule 2 (d) of the Citizens(Registration at Indian Consulates) Rules, 1956.

## **DOCOUMENTS TO BE ATTACHED WITH THE APPLICATION BY**THE APPLICANT

- 1. A copy of the birth certificate of the child.
- 2. A copy of the passport of both the parents.
- 3. A copy of the certificate of Indian citizenship if acquired by registration/naturalization.
- 4. A copy of the marriage certificate of the parents.

### FORM II

[See rule 4(1)(a)] The Citizenship Rules, 2009

APPLICATION FOR REGISTRATION AS A CITIZEN OF INDIA UNDER SECTION 5(1)(a) OF THE CITIZENSHIP ACT,1955 MADE BY A PERSON OF INDIAN ORIGIN

Note: Please write/print in BLOCK LETTERS

## **PART I**

**PHOTOGRAPH** 

4.	was Cor	s b untry).	's/husband's full oorn at (v	vith Tehs	sil, Distri	ict, Sta nd is	ate and a citizen
5.	Det	ails of	residence in Ind	ia :			
	(a)	Date o	of entry in India		•••••		
		for a p	resided in India eriod of 12 mont ling the date of a	hs immediate		Yes	s/No
	]	preced month for per	g the eight years ling the said perions, I have resided riod amounting in gate to not less th	od of twelve in India n the		Ye	s/No
		S. No.	Details with address of residence in India for the last nine years	From	То	Years	Months
		1	2	3	4		5
	(c) (d)]	If in so Mark o	(ervice, address of identification:	f employer:			
			particulars: y:	(b) Nun	nber:		
8.	Vis	a valic	d up to:				

9. Details of family members who are staying in India with the applicant:

S.No.	Name	Present Address	Relationship	Age
1	2	3	4	5

10. Details of criminal proceedings, if any:

S. No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

## PART II

11. I have/have not previously renounced or been deprived of the citizenship of India.

(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship, state the date on which and the authority by whom, the order of deprivation was made.)

- 12. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected.
- 13. I hereby declare that my intention is to make India my permanent home and undertake that I shall renounce the citizenship of my country in the event of my application being sanctioned.

declare that the foregoin	g particulars, stated in this application are true declaration conscientiously believing the same
Date:	Signature:
Made and subscribed th20	hisof before me.
	*Signature* Designation
than by naturalization, solicitor or agent of	by state that I am an Indian citizen otherwise that I am a householder, and that I am not theI vouch for the correctness of thein his application for
	Signature Name Full postal address
	Oath of Allegiance
swear in the name of God Constitution of India as	do solemnly affirm and that I will bear true faith and allegiance to the by law established and that I will faithfully and fulfill my duties as a citizen of India.
	Signature
	nd subscribed thisday ofbefore me.
	*Signature* Designation

\*Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009, before whom the registration, declaration or oath of allegiance is made or taken. (i.e. the Collector, Deputy Commissioner, District Magistrate)

(This Form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory Administration, as the case may be)

## DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

- 1. A copy of the valid Foreign Passport.
- 2. A copy of the valid Residential Permit.
- 3. Evidence of the date of birth of the parents viz. a copy of the passport or birth certificate.
- 4. A copy of Bank challan in original amounting to Rs.500/- payable towards declaration and oath of allegiance deposited in the State Bank of India under Head No."0070-Other Administrative Services-Other Services-receipts under the Citizenship Act".

### FORM III

[See rule 5(1)(a)] The Citizenship Rules, 2009

# APPLICATION FOR REGISTRATION AS A CITIZEN OF INDIA UNDER SECTION 5(1)(c) OF THE CITIZENSHIP ACT,1955 MADE BY A PERSON WHO IS/HAS BEEN MARRIED TO A CITIZEN OF INDIA

Note: Please write/print in BLOCK LETTERS

### PART I

	PHOTOGRAPH
1. I,	

	(mention full name) address)	at (with Tehsil, District,State
	ofon	and is a citizen
2	My father's full name is	il, District, State andand is a citizen
3	she was born at (with Tehs country)on	sil, District, State and
4	Country)ononon	
5	My husband/wife was born at (with country)onon	and he/she is a
6.	My marriage subsists	YES/NO
7.	Details of residence in India:	
	(a)Date of entry in India:	
	(b) I have resided India continuously for a period of 12 months immediately preceding the date of application.	Yes/No
	(a) During the eight years immediately preceding the said period of twelve months, I have resided in India for period amounting in the aggregate to not less than six years.	Yes/No

S.	Details with	From	То	Years Months	s
No.	address of				
	residence in India				
	for the				
	last nine years				
1	2	3	4	5	

8.	(a) Sex:(b) Occupation:(c) If in service, address of employer:(d)Mark of Identification:
9.	Passport particulars:
	(a)Country:(b)Number
10.	Visa valid up to:
1 1	Details of family manch are subspace atoxing in India with the analisants

## 11. Details of family members who are staying in India with the applicant:

S.No.	Name	Postal Address	Relationship	Age
1	2	3	4	5

## 12. Details of criminal proceedings, if any:

S.No.	Nature of the	Date and	Present status	Judgment
	criminal	place of	of the case	of the
	proceedings	registering		court
		the case		
1	2	3	4	5

## **PART II**

citizenship of India.	renounced or been deprived of the dhis Indian citizenship, here state the
date on which the declaration of	of renunciation was made; or if he has ship state the date on which and the
14. I have/have not previously apparent and the application has /has no	plied for registration as a citizen of India of been rejected.
•	ention is to make India my permanent shall renounce the citizenship of my dication being sanction.
declare that the foregoing part	do solemnly and sincerely iculars stated in this application are true ation conscientiously believing the same
Date:	Signature
Made and subscribed this	of 20
before me.	
	*Signature* Designation
than by naturalization that I solicitor or agent of	ate that I am an Indian citizen otherwise am householder, and that I am not theI vouch for the correctness of the application for Indian Citizenship.
	Signature
	Name
	Full postal address

## Oath of Allegiance

India	I, e of God that I will bear true faith as as by law established and that I will	nd allegiance to the Constitution of
and	fulfill my duties as a citizen of India.	
		*Signature
	Affirmed/Sworn and subscribed	thisday
of	20	before me.
		*Signature* Designation

\*\*Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009 before whom the registration, declaration or oath of allegiance is made or taken. (i.e. the Collector, Deputy Commissioner, District Magistrate)

(This Form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory administration, as the case may be.)

# DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

- 1. A copy of the Valid Foreign passport.
- 2. A copy of the Valid Residential Permit.
- 3. Evidence of his/her husband's/wife's Indian nationality viz. copy of Indian passport or birth certificate.
- 4. A copy of marriage certificate issued by the Registrar of Marriage.
- 5. A copy of Bank challan in original amounting to Rs.500/-towards declaration and oath of allegiance deposited in the State Bank of India under Head No."0070-Other Administrative Services-Other Services-receipts under the Citizenship Act".

<sup>\*</sup>If a citizen of India by registration or naturalization, please mention the number and date of the certificate of registration or naturalization, as the case may.

## **FORM IV**

## [See rule 6(1)(a)] The Citizenship Rules, 2009

## APPLICATION FOR REGISTRATIN OF A MINOR CHILD UNDER SECTION 5(1)(d) OF THE CITIZENSHIP ACT, 1955

Note: Please write/print in BLOCK LETTERS

## **PART I**

1. Full name of the	minor child:
2. Sex:	3.Place & Country of Birth
4. Date of birth:	
5. Mark of identifi	cation
6. Present address.	
7. (i) Father's full	name:
(ii) Citizen of Ir	dia by birth/descent/registration*/naturalization*:
(iii) Occupation	
(iv) Passport pa	rticulars: (a) Country(b) Number
8. (i) Mother's ful	1 name:
(ii) Citizen of In	dia by birth/descent/registration*/naturalization*:
(iii) Occupation:	
(iv) Passport pa	rticulars: (a) Country(b) Number
0 D + 11 C 1 1	1 1' 'C

**PHOTOGRAPH** 

6. Pre	esent addr	ess						
7. (i)	Father's	full name:						
(ii)	) Citizen (	of India by birth/	descent/registra	tion*/naturalizat	ion*:			
(iii)	) Occupat	tion:						
(iv	) Passpor	t particulars: (a)	Country	(b) Nu	ımber			
8. (i)	Mother's	s full name:						
(ii)	) Citizen o	of India by birth/o	descent/registra	tion*/naturalizat	ion*:			
(iii)	) Occupati	ion:						
(iv	) Passpor	t particulars: (a)	Country	(b) N	umber			
9. De	tails of cr	iminal proceedin	gs, if any:					
	S.No.	Nature of the criminal proceedings	Date and place of of the case of the case the case					

1	2	3	4	5

## PART II

		IAKI	11		
10. I	•••••			a citizen	of India and
a parent/	guardian of s relate, here	fby apply on bel	to	whom the	e foregoing
respect of his countr	my child ar y on behalf	my intention is nd undertake the of my child in to my child bein	nt I shall rea the event of	nounce the control the application	itizenship of
Date		Sign	ature of par	ent/guardian	
foregoing	g particulars	do sole stated in the a onscientiously b	pplication a	are true and	I make this
Date		Signa	ture of pare	nt/guardian	
		subscribedbefore me.	this		day
			**Signatu	ıre	
			**Designa	ation	
by natura or agent	alization, tha	ereby state that lat I am a househI vouchin his applicati	older, and t for the com	that I am not rectness of th	the solicitor e statements
Date		Na	me	lress	
		• • •	<i></i>	· · · · · · · · · · · · · · · · · · ·	

- \* If a citizen of India by registration or naturalization, please refer to the number and date of the certificate of registration or naturalization as the case may be.
- \*\*Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009 before whom the registration, declaration or oath of allegiance is made or taken.(i.e. the Collector, Deputy Commissioner, District Magistrate)

(This Form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory administration, as the case may be.)

# DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

- 1. A copy of the valid Foreign passport.
- 2. A copy of the valid Residential Permit.
- 3. Proof of Indian citizenship of both the parents viz. copy of Indian passport/birth certificate.
- 3. A copy of Bank challan in original amounting to Rs.250/-towards declaration deposited in the State Bank of India under Head No."0070-Other Administrative Services- Other Services-receipts under the Citizenship Act".
- 4. In case of guardian, enclose proof of guardianship.

## FORM V

[See rule 7(1)(a)] The Citizenship Rules, 2009

APPLICATION FOR REGISTRATION AS A CITIZEN OF INDIA UNDER SECTION 5(1)(e) OF THE CITIZENSHIP ACT, 1955 MADE BY A PERSON WHOSE PARENTS ARE REGISTERED AS CITIZENS OF INDIA UNDER SECTION 5(1)(a) OR SECTION 6(1)

Note: Please write/print in BLOCK LETTERS

### PART I

(ment	ion full	name)	resident	of	(complet	e posta
full a Count	ge and capadry)	city and was	s born at (w	vith Tehs	il, Distric	t, State and
was on unde	ather's full n born at (with r section	Tehsil, Dist , and 5(1)(a)/section	rict, State and the was resion 6(1)vid	d Countr egistered le certi	y) as a citiz ficate N	en of India
	nother's full					
on	orn at (with n 5(1)(a)/sect	and s	he was regist	tered as a	citizen of	India under
and l	rife's/husband ne/she was	born at (w	rith Tehsil,	District,	State an	d Country
5.(a) Sex	x:		.(b) Occupat	ion:		
(c) If i	n service, add ark of identifi	dress of empl	loyer:			
-	ort particular ountry:		b) Number:	• • • • • • • • • • • • • • • • • • • •		
7. Visa	valid up to:					
8. Detai	ls of family n	nembers who	are staying i	n India v	vith the app	plicant:
S. No.	Name	P	resent Addre	ss Rel	ationship	Age
1	2		3		4	5

9. Details of criminal proceedings, if any:

S.No.	Nature of the criminal proceedings	Date and place of registering	Present status of the case	Judgment of the court
	F8-	the case		
1	2	3	4	5

			PART II			
	have/have of India.	e not previously	renounced or b	een deprived of	the citizens	hip
dat dep	te on whic prived of i	ant has renounc h the declaratio his citizenship, der of deprivatio	n of renunciation state the date of	n was made; or	if he has be	een
		e not previously at has/has not be		tration as a citiz	en of India a	and
an	ıd I under	eclare that my intake that I shall application being	renounce the ci			
I	clare that	the foregoing passolemn declara	articulars, stated	in this applicati	on are true a	and
Da	ate:		Si	ignature:		
		subscribed t		day	· · · · · · · · · · · · · · · · · · ·	.of

*Signature									
*Designation									

14. I, the undersigned, hereby state that I am by naturalization, that I am a household or agent of I vouch for made by	der, and that I am not the solicitor or the correctness of the statement
	Signature Name Full Postal Address
Oath of Allegi	ance
I,applicant) do solemnly affirm and swear in true faith and allegiance to the Constitution that I will faithfully observe the laws of Indio of India.	the name of God that I will bear of India as by law established and
Signat	ure
Affirmed/Sworn and subscribed this of20before me.	day
	*Signature* Designation
*Signature and designation of the officer Citizenship Rules, 2009 before whom the allegiance is taken.( i.e. the Collector, Magistrate)	declaration is made or oath of

(This form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or Union territory administration, as the case may be).

## **DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT**

- 1. A copy of the valid Foreign passport.
- 2. A copy of valid Residential permit.

- 3. Copies of Indian Citizenship Certificates issued under Section 5(1)(a) or 6(1) of the Citizenship Act, 1955 of both the parents.
- 4. A copy of Bank challan in original amounting to Rs.500/-towards declaration and oath of allegiance deposited in the State Bank of India under Head No."0070-Other Administrative Services-Other Services-receipts under the Citizenship Act".

## FORM VI

[See rule 8(1)(a)] The Citizenship Rules, 2009

APPLICATION FOR REGISTRATION AS A CITIZEN OF INDIA UNDER SECTION 5(1)(f) OF THE CITIZENSHIP ACT, 2008 MADE BY A PERSON WHO OR EITHER OF THE PARENTS WAS A CITIZEN OF INDEPENDENT INDIA

Note: Please write/print in BLOCK LETTERS

## PART I

PHOTOGRAPH

1.	I, (mention full name) resident of (complete postal address)
	of full age and capacity and was born at(with Tehsil, District, State and Country)onand is a citizen of
2.	My father's full name is
	My mother's full name is

4.	Country)	rn at 	(withon	Tehsil, aı	District, nd is	State a	and citizen
5.		l) conseque	ent to my (nan	or their a	equiring th	e citizen	ship of country)
6.	Details of 1	esidence in	India:				
ı	(a) Date of e	entry in Ind	ia.	••••			
ı	-	esided in Indicated in Indicate in Indicat	onths im	nediately		Yes/N	0
1	(a)Sex: (c)If in servi (d)Mark of i	ice, address	of emplo	yer:		· · · · · · · · · · · · · · · ·	
	Passport pa (a)Country:			(b)Number	· ·		
9.	Visa valid u	ıp to:					•••

10. Details of family members who are staying in India with the applicant:

Name	Present Address	Relationship	Age
2	3	4	5
	Name 2	Name Present Address  2  3	Name Present Address Relationship  2 3 4

11. Details of criminal proceedings, if any:

S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

## PART II

12.	I	have/have	not	previously	renounced	or	been	deprived	of	the
	cit	tizenship of	India	a.						

(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship state the date on which and the authority by whom, the order of deprivation was made.)

- 13. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected.
- 14. I hereby declare that my intention is to make India my permanent home and I undertake that I shall renounce the citizenship of my country in the event of my application being sanctioned.

15	I,do solemnly and sincerely
	leclare that the foregoing particulars, stated in this application are true,
	and I make this solemn declaration conscientiously believing the same
	o be true.

Date:	Signature

Made and subscribed this 20before	dayof me.
	ignature Designation
solicitor or agent ofvouch for the correctness	at I am an Indian citizen otherwise householder, and that I am not the
	Signature Name Full Postal Address
Oath of	Allegiance
I,	and allegiance to the Constitution of I will faithfully observe the laws of
	Signature
Affirmed/Sworn aday of	nd subscribed this
* *	Signature Designation

\*Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009 before whom the declaration is made or oath of allegiance is taken.( i.e. the Collector/Deputy Commissioner, District Magistrate)

(This form complete in all respects shall be submitted in triplicate to the Collector/ Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or Union territory administration, as the case may be).

## DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

- 1. A copy of valid Foreign Passport.
- 2. A copy of valid Residential Permit.
- 3. Evidence that the applicant or either of his parents was a citizen of Independent India viz. copy of passport or birth certificate.
- 4. A copy of Bank challan in original amounting to Rs.500/-towards declaration and oath of allegiance deposited in the State bank of India under Head No."0070-Other Administrative Services-Other Services-receipts under the Citizenship Act".

## FORM VII

[See rule 9(1)(a)] The Citizenship Rules, 2009

APPLICATION FOR REGISTRTION AS A CITIZEN OF INDIA UNDER SECTION 5(1)(g) OF THE CITIZENSHIP ACT, 1955 MADE BY A PERSON WHO IS REGISTERED AS AN OVERSEAS CITIZEN OF INDIA UNDER SECTION 7 A

Note: Please write/print in BLOCK LETTERS

## **PARTI**

**PHOTOGRAPH** 

1	I,
1,	(mention full name) resident of (complete postal address)
2.	My father's full name isand
	he was born at (with Tehsil, District, State and
	Country)on

3.	and Cour	she was born antry)	at(with	Tehsil,	District,	State and and is a
4.	and Cour	he/she was born htry)	at (with	Tehsil, on.	District,	State and and and
5.						
6.	Detai	ils of residence in India:				
	(a) I	Date of entry in India	ry in India  India continuously of 12 months immediately re date of application  India period of twelve re resided in India for a resided			
	fo	have resided in India co or a period of 12 months receding the date of appl	s immedia	•		Yes/No
	pr m pe	Ouring the eight years in receding the said period onths, I have resided in eriod amounting in the appropriate than six years.	of twelve India for	e a	Y	es/No
	S. No.	Details with address of residence in India for the last nine years	From	То	Years	Months
	1	2	3	4		5
7.	(c) If	in service, address of e	mployer:		· · · · · · · · · · · · · · · · · · ·	
8.	_	oort particulars:  a) Country:	(b) l	Number		
9.	Visa v	valid up to:	· · · · · · · · · · · · · · · · · · ·			

10. Details of family members who are staying in India with the applicant:

S.No.	Name	Present Address	Relationship	Age
1	2	3	4	5

11. Details of criminal proceedings, if any:

S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

#### **PART II**

12. I have/have not previously renounced for been deprived of the citizenship of India.

(If the applicant has been deprived of his Indian Citizenship, here State the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship state the date on which and the authority by whom, the order of deprivation was made).

- 13. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected.
- 14. I hereby declare that my intention is to make India my permanent home and I undertake that I shall renounce the citizenship of my country in the event of my application being sanctioned.

15. I,	do solemnly and sincerely	declare that the
foregoing particulars, stated	in this application are true,	and I make this
solemn declaration conscien	tiously believing the same t	o be true.

Made and subscribed thisday
*Signature* Designation
16. I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalization, that I am a householder, and that I am not the solicitor or agent of
byin his application for Indiar citizenship.
Signature  Name  Full Postal Address
Oath of Allegiance
I,
Signature
Affirmed/Sworn and subscribed thisday of
*Signature *Designation
*Signature and designation of the officer authorized under rule 38 of the

\*Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009 before whom the registration, declaration or oath of allegiance is made or taken. (i.e. the Collector, Deputy Commissioner, District Magistrate)

(This form complete in all respects shall be e submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory administration, as the case may be)

# DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

- 1. A copy of the valid Foreign Passport.
- 2. A copy of the certificate of registration as overseas citizen of India under section 7A.
- 3. A copy of Bank challan in original amounting to Rs.500/towards declaration and oath of allegiance deposited in the State Bank of India under Head No."0070-Other Administrative Services-Other Services-receipts under the Citizenship Act".

#### FORM VIII

[See rule 10 (1) (a)] The Citizenship Rules, 2009

# APPLICATION FOR NATURALIZATION AS A CITIZEN OF INDIA UNDER SECTION 6(1) OF THE CITIZENSHIP ACT, 1955

Note: Please write/print in BLOCK LETTERS

#### PART I

	PHOTOGRAPH
Full name of the applicant:     If commonly known by another name, enter such name here	
2. Present address :	
3. (a) Sex:(b) Occupation:	
(c) If in service, address of employer:	
4. Place and date of birth:	
5. Nationality by birth:	
6. Present nationality, if different:	

7. (a) Marital Status:  (b) If married, give date and place of marriage and nationality of the spouse :  (c) Husband's or wife's name:	
8. Father's full name is resident of	and he was
born at (with Tehsil, District, State and Communication and is a citizen of	
9. Mother's full name isresident of	
born at (with Tehsil, District, State and Communication and is a citizen of	
10. Whether the applicant is a subject or citizen of any country where an Indian citizen is prevented by law or practice of that country from becoming a subject or citizen of that country by naturalization. :	
11. Principal languages of India known and : extent of knowledge thereof with evidence	
12. Details of residence in India:	
(a) Date of entry in India :	
(b) I have resided in India continuously for a period of twelve months immediately preceding the date of application.	Yes/No
(c) During the fourteen years immediately preceding the said period of twelve months, I have resided in India for a period amounting in the aggregate to not less than eleven years.	Yes/No

S. No.	Details with address of residence in India for the last fourteen years	From	То	Years	Months
1	2	3	4		5

		s for which applican Indian citizenship:				
	_	rt particulars:	(b)Num	ber:		· · · · · · · ·
15.V	'isa va	lid up to:		• • • • • • • • • • • • • • • • • • • •		, <b></b>
16. L	Details	of family members	who are sta	ying in l	India with the apple	icant:
0	NT.	Mama	Descent	1 44	Dalatian ahim	A ~~

S.No.	Name	Present Address	Relationship	Age
1	2	3	4	5

# 17. Details of criminal proceedings, if any:

S.No.	Nature of the criminal	Date and place of registering	Present status of the	Judgment of the
	proceedings	the case	case	court
1	2	3	4	5

18. Names and addresses of at least two	
persons whose affidavits testifying to	
the character of the applicant and the	
correctness of the statements made in	
this application are attached herewith:	

#### **PART II**

19. I have/have not previously re of India.	nounced or been deprived of the citizenship
date on which the declarat been deprived of his cit	inced his Indian citizenship, here state the ion of renunciation was made; or if he has izenship, state the date on which and the er of deprivation was made.)
20. I have/have not previously apand the application has/has no	oplied for naturalization as a citizen of India of been rejected.
_	s to make India as permanent home and I be the citizenship of my country in the event ioned.
that the foregoing particulars,	do solemnly and sincerely declare stated in this application are true, and I make entiously believing the same to be true.
Date:	Signature:
Affidavit to accompany the appunder the Citizenship Act, 1955.	lication for a certificate of naturalization
the Citizenship Act, 1955 residing at oath and do solemnly and sincerel application here unto annexed a belief.  If, at any time before a cer of the foregoing particulars is at	tition for a certificate of naturalization under  I
Station	Signature

Station..... Date .....

<sup>\*</sup> Affidavits to be attested by Notary/Oath Commissioner/Magistrate.

# Affidavits testifying the character of the applicant and the correctness of the statements made in the application.

(vide item 18)

	on for a certificate of naturalisation under by I
agedyears, by	occupationson of
oath and do solemnly and since otherwise than by naturalization; to solicitor or agent of	g at
I supportnaturalization and I can vouch for h	's application for is good character and loyalty.
Date	Signature Name Full postal address
circulating in the district in which	iplicate) of a newspaper or newspapers h the applicant resides each containing in the following form should accompany
ofis applying India in the Ministry of Home Aff	en thatson/daughter/wife g to the Secretary to the Government of airs for naturalization and that any person dization should not be granted should send ets to the said Secretary."
Collector/Deputy Commissioner/Di the applicant is ordinarily resi	s shall be e submitted in triplicate to the strict Magistrate within whose jurisdiction ident for transmission to the Central Government or the Union territory

administration, as the case may be)

#### DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE *APPLICANT*

- 1. A copy of valid Foreign Passport.
- 2. A copy of valid Residential Permit.
- 3. A copy of Bank challan in original amounting to Rs.1500/- deposited in the State Bank of India under Head No."0070-Other Administrative Services-Other Services-Receipts under the Citizenship Act."
- 4. One affidavit from self (applicant) and two affidavits from two Indians testifying to the character of the applicant in the prescribed language available in the application form.
- 5. Two language Certificates certifying the applicant's knowledge in any one of the Indian languages specified in the Eighth Schedule of the Constitution. (A language certificate from a recognized educational institutions or from a recognized organization or from two Indian citizens of the district of the applicant).
- 6. Two newspaper (circulating in the district in which the applicant resides) cuttings of different dates or of different newspapers notifying his intention to apply for citizenship in the prescribed language in the application form.

#### **FORM IX**

[See rules 11(2] The Citizenship Rules, 2009

ACKNOWLEDGEMENT FOR THE APPLICATION FOR GRANT OF CITIZENSHIP UNDER SECTION 5(1)(a), (c), (d), (e), (f) AND (g) OF THE CITIZENSHIP ACT, 1955

Received application	n from Miss/Ms./Mr.	d/o, w/o.
s/o resid	dent of	for registration
under clause (a) or (c) or	(d) or (e) or (f) or (	(g) of sub-section (1) of
section 5 of the Citizenship	Act, 1955.	
Note Strike out whicheve	er is not applicable.	
Dated	<ul> <li>Signature with seal</li> </ul>	of the receiving officer

## FORM X

[See rule 14(1)] The Citizenship Rules, 2009 GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## CERTIFICATE OF REGISTRATION

			No
	This is to certify that the perso registered as a citizen of In $(a)/(c)/(d)/(e)/(f)$ ) of the Citizens	ndia under the	provisions of section
1.	Name	:	
2.	Name of father	:	
3.	Name of mother	:	
4.	Name of the husband/wife	:	
5.	Date of birth	:	
6.	Place of birth	:	
7.	Previous nationality	:	
8.	Occupation	:	
9.	Marks of identification	:	
10	.Address	:	
	PHOTOGRAPH		
Place	ture of Registered Person of Issue of Issue	Signature & S	Seal of Issuing Authority

<sup>\*</sup>Strike out which ever is not applicable.

## FORM XI

# [See rule 14(2)] The Citizenship Rules,2009 GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## **CERTFICATE OF REGISTRATION**

No.....

1. Name 2. Name of father 3. Name of mother 4. Name of husband/wife 5. Date of birth 6. Place of birth 7. Previous nationality 8. Occupation 9. Certificate of Registration number, date and place of issue of overseas citizenship of India 10. Marks of identification 11. Address  PHOTOGRAPH  Signature & Seal of Issuing Authority	been registere		ose particulars are given below ler the provisions of section 5(1)	
3. Name of mother : 4. Name of husband/wife : 5. Date of birth : 6. Place of birth : 7. Previous nationality : 8. Occupation : 9. Certificate of Registration number, date and place of issue of overseas citizenship of India : 10. Marks of identification : 11. Address :	1.	Name	:	
4. Name of husband/wife  5. Date of birth  6. Place of birth  7. Previous nationality  8. Occupation  9. Certificate of Registration number, date and place of issue of overseas citizenship of India:  10. Marks of identification  11. Address  PHOTOGRAPH	2.	Name of father	:	
5. Date of birth : 6. Place of birth : 7. Previous nationality : 8. Occupation : 9. Certificate of Registration number, date and place of issue of overseas citizenship of India :  10. Marks of identification : 11. Address :	3.	Name of mother	:	
6. Place of birth 7. Previous nationality 8. Occupation 9. Certificate of Registration number, date and place of issue of overseas citizenship of India:  10. Marks of identification 11. Address  PHOTOGRAPH	4.	Name of husband/wife	:	
7. Previous nationality :  8. Occupation :  9. Certificate of Registration number, date and place of issue of overseas citizenship of India :  10. Marks of identification :  11. Address :	5.	Date of birth	:	
8. Occupation :  9. Certificate of Registration number, date and place of issue of overseas citizenship of India :  10. Marks of identification :  11. Address :	6.	Place of birth	:	
9. Certificate of Registration number, date and place of issue of overseas citizenship of India:  10. Marks of identification: 11. Address:	7.	Previous nationality	:	
number, date and place of issue of overseas citizenship of India:  10. Marks of identification:  11. Address:  PHOTOGRAPH	8.	Occupation	;	
11. Address :	9.	number, date and place of	of issue	
PHOTOGRAPH	10.	Marks of identification	:	
	11.	Address	:	
Signature of Registered Person	Signature of R	Sign Registered Person	gnature & Seal of Issuing Author	
Place of Issue  Date of issue				

#### **FORM XII**

[See rules 15(1) and 16(1] The Citizenship Ruls,2009 GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## CERTIFICATE OF NATURALISATION

No	· · · · · · · · · · · · · · · · · · ·
Whereashas applied for a certificate of natural alleging with respect to himself (herself) the particulars set out below, a satisfied the Government that the conditions laid down in the mentioned Act for the grant of naturalisation are fulfilled in the case said	and has
Now, therefore, in pursuance of the powers conferred by the sathe Government hereby grants to the saidthis certificanturalisation, and declares that, upon taking the oath of allegiance with time and in the manner required by the rules made in that behalf he/sh subject to the provisions of the said Act, be entitled to all political and rights, powers and privileges and be subject to all obligations, dutiliabilities to which an Indian citizen is entitled or subject to, and have intents and purposes the status of an Indian citizen.	cate of thin the e shall d other ies and
In witness whereof I have hereto subscribed my name this	day of
Photograph	
Signature and Seal of Issuing Au	ıthority
Particulars	
1. Name:	••••
2. Address	
3 Occupation	

4. Place and date of birth
5. Previous nationality
6. Marital Status:
7. Mark of identification:
8. Name and nationality of wife/husband:
9. Name and nationality of father:
10. Name and nationality of mother:
Oath of allegiance
I, A-B, do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfil my duties as a citizen of India.
Signature Designation
Affirmed/Sworn and subscribed thisday of
*Signature* Designation

\* Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009, before whom the registration, declaration or oath of allegiance is made or taken.

#### **FORM XIII**

[See rule 17(a)] The Citizenship Rules, 2009

REGISTER OF THE PERSONS REGISTERED AS INDIAN CITIZENS UNDER SECTIONS 5(1)(a),(e) & (f) OF THE CITIZENSHIP ACT, 1955

S.No	Name	Father's name	Date of Birth	Last permanent address outside India	Date from which resident in India	Present Address	Date of Registration	Remarks
1	2	3	4	5	6	7	8	9

Note: Serial No. in this register should correspond with the number in registration certificate.

#### **FORM XIV**

[See rule 17(b)] The Citizenship Rules, 2009

# REGISTER OF PERONS REGISTERED AS INDIAN CITIZENS UNDER SECTION 5(1)(c) OF THE CITIZENSHIP ACT, 1955

S. No	Full Name of Applicant and Address	Occup ation	Place and Date of Birth	Nation ality	Marital Status	Full Name and Address of hus- band/wife	Whether applicant has formally renounced or lost his/her former nationality or given an undertaking in writing to renounce it, if application is sanctioned Reference to documentary evidence furnished to be given	Particulars as to date and place of taking of oath of allegiance and actual issue of certificate	Reference letter from State Government for warding details of application	Remarks
1	2	3	4	5	6	7	8	9	10	11

Note.-Serial No. in this register should correspond with the number in the registration certificate.

#### FORM XV

## [See rule 17(c)] The Citizenship Rules, 2009

# REGISTER OF MINOR CHILDREN REGISTERED AS INDIAN CITIZENS UNDER SECTION 5(1) (d) OF THE CITIZENSHIP ACT, 1955

S. No.	Name	Father's Name	Date of Birth	Present Address	Remarks
1	2	3	4	5	6

Note.-Serial No. in this register should correspond with the number in the registration certificate.

#### FORM XVI

[See rule 17 (d)] The Citizenship Rules, 2009

# REGISTER OF PERSONS REGISTERED AS INDIAN CITIZENS UNDER SECTION 5(1)(g) OF THE CITIZENSHIP ACT, 1955

S.No.			Father's Date of Last name birth Permanent			Present Address	Date of Registration	Overseas Citi	Remarks	
				Address outside India	resident in India			Certificate No.	Place & Date of issue	
1	2	3	4	5	6	7	8	9	10	11

 $Note-Serial\ No.$  in this register should correspond with the number in the registration certificate.

#### FORM XVII

[See rule 17 (e)] The Citizenship Rules, 2009

# REGISTER OF CERTIFICATE OF NATURALISATION AND OATHS OF ALLEGIANCE UNDER SECTION 6(1) OF THE CITIZENSHIP ACT, 1955

S.No.	Full name and addr ess	Profess ion of occupa tion	Place and date of birth	Previo us nation ality	Married, single, widower widow, divorced	Full name of wife/ husb and	Full name of parent	Date of certificate assigned and sent to the State Govt.	<sup>1</sup> [Attestation by Secretary/Joi nt Secretary, Deputy Secretary /Under Secretary Ministry of Home Affairs	Particul ars as to date and place of taking of oath of allegianc e and actual issue of certificat e	Reference to letter from State Govt. forwardi ng details of applicati	Remar ks
1	2	3	4	5	6	7	8	9	10	11	12	13

This Form when completed should be forwarded in triplicate to the Chief Secretary to the Government of the State in which the applicant is resident.

Note- Serial No. in this register should correspond with the number in the registration certificate.

#### **FORM XVIII**

[See rule 19 (2)] The Citizenship Rules, 2009 (To be filed in quadruplicate)

# APPLICATION FOR REGISTRATIION UNDER SECTION 6A OF THE CITIZENSHIP ACT, 1955

Photograph	
------------	--

1.	Name in full of applicant	
	(Block Capitals, surname first)	

2.	Father's/ Husband's name	
3.	Date and Place of birth	
4.	Sex, Height, Colour of eyes	
5.	Whether of Indian origin-If so, how	
6.	Present Nationality	
7.	Occupation or profession	
8.	Date and place of arrival in Assam fro	om Bangladesh
9.	First address in Assam after arrival	
10.	Present address in Assam	
11.	Date from which ordinarily resident in	1 Assam
12.	Date and place of detection as a foreign	
13.	Name and address of the Tribunal dec	claring
	him as a foreigner; case number and d	late of order
14.	Name of husband/wife and children	
15.	Physical identification marks of application	cant
16.	<ul><li>(1)</li><li>(2)</li><li>Signature or thumb impression of app</li></ul>	licant
	To be filled in by the officer of the I	Registering Authority
	<ol> <li>Registered at</li></ol>	
Date Place		ure of Registering Authority
Note - A ce	rtified copy of the Tribunal Order show	uld be attached with the Ist

Note.-A certified copy of the Tribunal Order should be attached with the Ist. 3<sup>rd</sup> and 4<sup>th</sup> copy of this application.

## FORM XIX

[See rule 19 (3)] The Citizenship Rules, 2009

THE NAMES OF THE PERSONS REGISTERED ALONGWITH OTHER PARTICULARS UNDER SECTION 6A OF THE CITIZENSHIP ACT, 1955 BY THE REGISTERING AUTHORITY...... DISTRICT, ASSAM

Serial No.	Name	Father's/	Date and Place	Present Address
		Husband's Name	of birth	
1	2	3	4	5

Number and date of the order declaring him, as a foreigner issued by Tribunal	Date since he has been ordinarily residing in Assam	Date of expiry of registration i.e. he/she completes 10 years from the date of declaration or registration whichever is later	Remarks if any]
6	7	8	9

## FORM XX

(See rule 19 (4)) The Citizenship Rules, 2009

# LIST OF PERSONS WHO HAVE BEEN REGISTERED UNDER SECION 6A OF THE CITIZENSHIP ACT, 1955 DURING THE QUARTER ENDING IN MARCH/JUNE/SEPTEMBER/DECEMBER, 20......

S. No.	Name	Father's/ Husband's name	Date and place of birth	Present Address	Date of detection as foreigner by the Tribunal with case number and address of the Tribunal	Date of expiry of the registration	Remarks
1	2	3	4	5	6	7	8

Place		
Date	SEAL	Signature of Registering Authority
		Distt

## FORM XXI

[See rule 22]
THE CITIZENSHIP RULES, 2009

(To be filled in triplicate)

# DECLARATION AS REQUIRED UNDER SECTION 6A (6) OF THE CITIZENSHIP ACT, 1955 TO BE FILLED IN BY THE PERSON WHO DOES NOT WISH TO BECOME A CITIZEN OF INDIA

## **Declaration**

of res	,son/daughter/wife ident of
Date	
Place	Signature or thumb impression of the applicant.
TO BE FILLED IN THE	OFFICE OF REGISTERING AUTHORITY
	(Registration number is to be reigner under the Foreigners Act, 1946).
Date Place SEAL	Signature of the Registering Authority.
	FORM XXII
	[See rule 23 (1)]
The C	Citizenship RULES, 2009
SECTION 8 OF THE ACT	ENUNCIATION OF CITIZENSHIP UNDER IT MADE BY A CITIZEN OF INDIA WHO IS IT NATIONAL OF ANOTHER COUNTRY
declaration) am of full	(here insert name and address of age and capacity and was born at (with Tehsil, ry)on
2. I have/have not been mar	ried.
3. I hereby renounce my citi	izenship of India.

4.	I hereby renounce my citizenship of India and surrender my Indian Passport No with date of issue
5.	Name and full particulars of minor children who are Citizens of India, if any
tru	I,
	Signature
20.	Made and subscribed this day of
	* Signature  * Designation
	Particulars
age	1. Full name 2. Address 3. Profession or occupation 4. Place and date of birth 5. (Second) Nationality 6. Single, married, etc. 7. Name of wife or husband 8. Names and nationalities of parents 9. Names and full particulars of children, if any  I, the undersigned, hereby state that I am an Indian citizen otherwise in by naturalization that I am householder, and that I am not the solicitor or ent of
•••	
Da	Signature te Name (in BLOCK LETTERS)
	Full Postal address

\* Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009, before whom the registration, declaration or oath of allegiance is made or taken.

#### FORM XXIII

[See rule 23(2)] The Citizenship Rules, 2009

# ACKNOWLEDGEMENT FOR THE DECLARATION OF RENUNCIATION OF CITIZENSHIP OF INDIA UNDER SECTION 8 OF THE CITIZENSHIP ACT, 1955

Received declara	tion of rem	unciation	of I	ndian	citizenship	unde
section 8 of the Citizensl	11p Act, 1955	from Mis	s/Ms	./Mr		
d/o, w/o, s/o	'	• • • • • • • • • • • • • • • • • • • •	• • • • • •			
resident of	• • • • • • • • • • • • • • • • • • • •	alon	ıg wit	th his/h	er Indian Pa	ssport
No	with date	of issue	· · · · · · ·			
Date	Signa	ture with s	seal c	of the re	eceiving offi	icer

#### FORM XXIV

[See rule 23(4)] The Citizenship Rules, 2009

# REGISTER OF DECLARATIONS OF RENUNCIATION OF INDIAN CITIZENSHIP

SL No.	Full name of declaran t and address	Professio n or occupati on	Place and date of birth	Nationality of declarant's parents	Full names of parents	Married, single, widower, widow or divorced	Place where and date when declaratio n made	Reference to orders etc. from Ministry of Home Affairs	Attestation by Secretary, Joint Secretary, deputy Secretary/Under Secretary Ministry of Home Affairs	Reference to letter along with which declaration of renunciation received	Remarks
I	2	3	4	5	6	7	8	9	10	11	12

This Form when completed should be forwarded in triplicate to the Chief Secretary to the Government of the State in which applicant is resident.

#### FORM XXV

# [See rule 24 (1)] The Citizenship Rules, 2009

DECLARATION OF INTENTION TO RESUME INDIAN CITIZENSHIP UNDER SECTION 8(2) OF THE ACT MADE BY A PERSON WHO HAS CEASED TO BE AN INDIAN CITIZEN ON THE LOSS OF INDIAN CITIZENSHIP BY HIS PARENTS IN ACCORDANCE WITH THE PROVISIONS OF SECTION 8(1) OF THE CITIZENSHIP ACT, 1955.

	born at on
<ol> <li>My Father's full name is</li> <li>My Mother's full name is</li> <li>I ceased to be an Indian citizen</li> </ol>	en by virtue of sub-section (1) of section 8
_	eby the declarant's father/mother and the ens, the year and date in which they ceased elevant information].
5. If I had not so ceased to be a citizen by reason of the fact that	n Indian citizen, I would now be an Indian
[Here state the grounds on would have been such a citizen.]	which the declarant claims that he or she
6. I hereby declare my intention the Central Government to register	n to resume Indian citizenship and apply to this declaration
•	erely declare that the foregoing particulars e and I make this solemn declaration to be true.
	Signature
than by naturalization that I am a hor agent of I vouch for t	tate that I am an Indian citizen otherwise ouse-holder and that I am not the solicitor he correctness of the statements made by r
Date	Signature  Name (in BLOCK LETTERS Full postal address

# Oath of allegiance

I, A-B, do solemnly affirm (or swear) that I will bear true faith and

allegiance to the Constitution of India as by law established, and that I will faithfully observe the laws of India and fulfil my duties as a citizen of India.
Signature Designation
Affirmed/ Sworn and subscribed this
*Signature *Designation
* Signature and designation of the officer authorised under rule 38 of the Citizenship Rules, 2009, before whom the registration, declaration or oath of allegiance is made or taken.
Particulars
1. Full name 2. Address 3. Profession or occupation 4. Place and date of birth 5. Nationality 6. Single, married, etc. 7. Name of wife or husband 8. Name and nationalities of parents
FORM XXVI [See rule 24(4)] The Citizenship Rules,2009 GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS
CERTIFICATE OF RESUMPTION OF INDIAN CITIZENSHIP
No
This is to conside that the manner where monticulars are since helper has

This is to certify that the person whose particulars are given below has with immediate effect, resumed being citizen of India, under the provisions of the proviso to section 8(2) of the Citizenship Act, 1955.

1. Name
2. Name of father
3. Name of mother
4. Name of husband/wife
5. Date of birth
6. Place of birth
7. Occupation
8. Marks of Identification
9. Address.
DUOTOCDADU
PHOTOGRAPH
Signature of registered person Signature & Seal of issuing authority
Place of Issue
Date of Issue

## FORM XXVII

[See rule 24(5)] The Citizenship Rules, 2009

# REGISTER OF DECLARATIONS OF RESUMPTION OF INDIAN CITIZENSHIP

SL No.	Full name of decla rant and addr ess	Profess ion or occupa tion	Place and date of birth	Nationality of declarant's parents	Full name of pare nts	Married, single, widower, widow or divorced	Place where and date when declaration made	Reference to orders etc. from Ministry of Home Affairs	Attestation by Secretary, Joint Secretary, Deputy Secretary/Under Secretary, Ministry of Home Affairs	Reference to letter alongwith which declaration of resumption received	Remarks
1	2	3	4	5	6	7	8	9	10	11	12

This form when completed should be forwarded in triplicate to the Chief Secretary to the Government of the State in which the applicant is resident.

## FORM XXVIII

[See rule 29(1) and 30] The Citizenship Rules, 2009

Application for registration as an overseas citizen of India under section 7A of the Citizenship Act, 1955.

Note: Please see Instructions below before filling up the form

PART A (for each applicant of the family			nily)	
[mpre	ture/Left thumb ession in case of r who can not sign			Affix your photoof size 35x35 mm
First	Applicant Details:			
1	Surname			
2	Given Name			
3	Sex and Date of Birth (DD/MM/YYYY)			
4	Place of Birth with country			
5	Father/Guardian's Name			
6	Mother's Name			
7	Nationality			
8	Passport No. and Date of Issue			
9	Place of Issue			
10	Occupation			
11	Visible Distinguishing Mark			
12	Present Address			
13	E-Mail ID and Phone No			
14	Whether PIO Card holder?	Yes/No	[If yes, give detai	ls]
	PIO Card No & Date of Issue			
	Valid Upto			
	File No. & Place of Issue			

# Spouse Applicant Details:

Affix your photo of size 35x35 mm

Signature/Left thumb	
Impression in case of	
Minor who can not sign	

1	Surname			
2	Given Name			
3	Sex and Date of Birth (DD/MM/YYYY)			
4	Place of Birth with country			
5	Father/Guardian's Name			
6	Mother's Name			
7	Nationality			
8	Passport No. and Date of Issue			
9	Place of Issue			
10	Occupation			
11	Visible Distinguishing Mark			
12	Present Address			
13	E-Mail ID and Phone No			
14	Whether PIO Card holder?	Yes/No	[If yes, give details]	
	PIO Card No & Date of Issue			
	Valid Upto			
	File No. & Place of Issue			

# Minor Child-1 Applicant Details:

Signature/Left thumb	
Impression in case of	
•	
Minor who can not sign	

Affix		your
photo	of	size
35x35	mm	

1	Surname			
2	Given Name			
3	Sex and Date of Birth (DD/MM/YYYY)			
4	Place of Birth with country			
5	Father/Guardian's Name			
6	Mother's Name			
7	Nationality			
8	Passport No. and Date of Issue			
9	Place of Issue			
10	Occupation			
11	Visible Distinguishing Mark			
12	Present Address			
13	E-Mail ID and Phone No			
14	Whether PIO Card holder?	Yes/No	[If yes, give details]	
	PIO Card No & Date of Issue			
	Valid Upto			
	File No. & Place of Issue			

# Minor Child-2 Applicant Details:

	Affix your photo
Signature/Left thumb	of size 35x35 mm
Impression in case of	
Minor who can not sign	
_	

1	Surname			
2	Given Name			
3	Sex and Date of Birth (DD/MM/YYYY)			
4	Place of Birth with country			
5	Father/Guardian's Name			
6	Mother's Name			
7	Nationality			
8	Passport No. and Date of Issue			
9	Place of Issue			
10	Occupation			
11	Visible Distinguishing Mark			
12	Present Address			
13	E-Mail ID and Phone No			
14	Whether PIO Card holder?	Yes/No	[If yes, give details]	
	PIO Card No & Date of Issue			
	Valid Upto			
	File No. & Place of Issue			

# PART B [other details of applicant(s)]

15. Have you / any member of your family applied for OCI registration earlier?
Yes/No
If yes, give details (Reference No., when and where applied and what was the outcome)
16. Whether the applicant (s) sought asylum before applying for presen citizenship?
Yes/No If yes, give specific details when and why.
17. Is (are) the applicant(s) or had ever been citizen of Pakistan or Bangladesh at any time? Yes/No
If yes, give specific details.
18. Date and method of acquisition of present Nationality (By Birth/Descent/Registration/Naturalization/Any other, specify) of the applicant (s).
19. Previous Nationality of the applicant(s).

21. Details of family members, who are staying in India, if any.

20. Address of Employer: First Applicant:

Spouse Applicant:

S.No.	Name	Present address	Relationship	Age
1	2	3	4	5

22. Details of criminal proceedings against the applicant(s), if any, anywhere.

S.	Applicant(s)	Date of	Place of	Nature of	Outcome of
No.	Name	incidence	incidence	incidence	criminal
					proceedings, if
					any
1	2	3	4	5	6

23.	that the foregoin	do solemning particulars stated on this solemn declaration consciention	application are true, and
Date			
Place		Signature(first applicant)	_
		*Application for Minor(s)	
_	oing particulars	t/guardian** ofrelate. I hereby apply on eir registration as an overseas	behalf of my/the child
Date.		Signature of firs	st applicant
	be filled only for n case of guardian,	ninor applicant(s) enclose proof of guardianship	

## FORM XXIX

[See rule 33 (1)] The Citizenship Rules,2009

CERTIFICATE OF REGISTRATION (Overseas Citizen of India)

This is to certify that the certificate has been registered provisions of Section 7A of the		_
		PHOTOGRAPH
1. Surname 2. Given Name(s)		
2. Given Name(s) 3. Nationality	4.Sex	Date of Birth
6. Place of Birth		
7. Occupation		
7. Occupation 8. Name of Father/Legal	. Guardian	
9. Name of Mother		
10. Address		
10. Address 11. Passport No	Date of issue	Place of Issue
12.Visible Distinguishing 13.File No.	s mark of OCI Certificat	
PHOTOGRAPH		
Place of issue	Signature and Sea	l of issuing authority
Date of issue		

NO.....

#### FORM XXX

[See rule 33 (3) and 35(3)] The Citizenship Rules, 2009

REGISTER OF PERSONS REGISTERED AS OVERSEAS CITIZEN OF INDIA UNDER SECTION 7A AND IS CANCELLED UNDER SECTION 7D OF THE CITIZENSHIP ACT, 1955

S. No.	Full name and address of the applicant	Father's name	Place & date of birth	Nationality	Last permanent address outside India	Date from which resident in India	Date & place of registration	Date and place in case of renunciation	Date and place in case of cancellatio n and U- visa No.	Remarks
1	2	3	4	5	6	7	8	9	10	11

Note.-Serial No. in this register should correspond with the number in the registration certificate.]

#### FORM XXXI

[See rule 34 (1)] The Citizenship Rules, 2009

DECLARATION OF RENUNCIATION OF OVERSEAS CITIZENSHIP OF INDIA UNDER SECTION 7C (1) OF THE CITIZENSHIP ACT, 1955 MADE BY AN OVERSEAS CITIZEN OF INDIA

1. I,declarant) am of full aon	nge and	capacity	and	was	born	at
2. I am registered as an oversea	as citizen of	f India.				
3. I hereby renounce my overs Certificate of registration issued at	n No		dated			
4. I,declare that the foregoing partic make this solemn declaration co	culars state	ed in this de	eclaration	on are	e true, an	ıd I
Date		Signature				
Made and subscribed this	day c	of	20	b	efore me	
		**Signature				

# **PARTICULARS**

<ol> <li>Full Name.</li> <li>Address.</li> <li>Occupation.</li> <li>Place and date of birth.</li> <li>Nationality.</li> <li>Name of wife or husband.</li> <li>Number and date of certificate of registration as an overseas citizen of India and U-visa.</li> <li>Name and full particulars of minor children who are registered as overseas citizens of India, If any.</li> </ol>
*Please attach original certificate of registration with the declaration and produce the passport having U-visa for cancellation of the visa.
**Signature and designation of the officer authorised under rule 38 of the Citizenship Rules, 2009 before whom the declaration is made or oath of allegiance is taken.
FORM XXXII  [See rule 34 (2)]  The Citizenship Rules, 2009  ACKNOWLEDGMENT
Received declaration of renunciation of overseas citizenship of India under section 7C (1) of the Citizenship Act, 1955 from Miss/Ms./Mr.
resident of alongwith Certificate of Registration No. dated issued at
Date Signature with seal of the Receiving Officer

# FORM XXXIII

[See rule 37)] The Citizenship Rules, 2009

Certified that	whose particulars and
photograph are furnished below, l	has satisfied the conditions laid down in
the Constitution of India/Citize	enship Act, 1955 and is accordingly
recognized as a citizen of India.	
Pa	articulars
<ol> <li>Age</li></ol>	er
PHOTOGRAPH  Signature of the grantee	Signature of the issuing authority
Place of Issue	orginature of the issuing authority
Date of Issue	

#### **SCHEDULE II**

# [See rule 26] The Citizenship Rules, 2009

- 1. (1) When the Central Government refers the case of a citizen of India to a Committee of Inquiry under sub-section (3) of section 10 (which relates to deprivation of citizenship of India), the Committee of Inquiry (in this Schedule referred to as "the Committee") shall before holding the inquiry, cause notice to be given to the person to whom the inquiry relates, stating the time and the place where it will be held and the nature thereof and informing him that he will be entitled to be present and/or to be represented by counsel or solicitor, or if the Committee think fit, by some other person approved by them.
  - (2) A notice under this rule may be given, -
    - (a) in a case where the address of the person concerned is known, by causing the notice to be delivered to him personally or by sending it to him to the address by post;
    - (b) in a case where that person's address is not known, by sending it to his last known address and in such manner, if any, as the Chairman of the Committee shall consider fit.
  - (3) A notice as aforesaid shall be given such time (not being less that 30 days) before the holding of the inquiry, as the Chairman of the Committee shall consider reasonably necessary.
- 2. A notice under paragraph 1 may require the person concerned to answer it in writing and to furnish in writing to the Committee any information, which they consider material, to be verified in such manner, as they may be required.
- 3. The Committee shall, while inquiring into any matter under sub-section (6) of section 10 of the Act have all the powers of a Civil Court trying a suit under the Code of Civil Procedure, 1908 (5 of 1908) and, in particular, in respect of the following matters, namely:-
  - (a) summoning and enforcing the attendance of any person and examining him on oath;
  - (b) discovery and production of any document;
  - (c) receiving evidences on affidavit;
  - (d) issuing commission for the examination of witnesses or documents.

- 4. The Committee may act upon any information, which is available whether or not such information is given on oath or would be admissible as evidence in a court.
- 5. The Committee may invite any Government department or Ministry of the Government of India, which appears to them to be interested to appoint a person to represent the department or Ministry at the inquiry.
- 6. (1) The committee may act notwithstanding any vacancy in their number, and the quorum of the Committee shall be two.
- (2) The Committee may delegate one or more of their members to inquire into any particular matter relating to the inquiry, and the member or members so delegated shall, for this purpose, have all the powers of the Committee under sub-paragraph (1) of paragraph 3.
- 7. The committee may postpone or adjourn the inquiry from to time.
- 8. The Committee may allow or refuse to allow the public or any portion thereof to be present during the whole or any part of the inquiry.
- 9. Subject to the foregoing paragraphs, the procedure at the inquiry shall be such as the Committee may determine.

#### SCHEDULE III

[See rule 40(2)] The Citizenship Rules, 2009

- 1. Where it appears to the Central Government that a citizen of India has voluntarily acquired the citizenship of any other country, it may require him to prove within such period as may be fixed by it in this behalf, that he has not voluntarily acquired the citizenship of that country; and the burden of proving that he has not so acquired such citizenship shall be on him.
- 2. For the purpose of determining any question relating to the acquisition by an Indian citizen of the citizenship of any other country, the Central Government may make such reference as it thinks fit in respect of that question or of any matter relating thereto, to its Embassy in that country or to the Government of that country and act on any report or information received in pursuance of such reference.
- 3. The fact that a citizen of India has obtained on any date a passport from the Government of any other country shall be conclusive proof of his having voluntarily acquired the citizenship of that country before that date.

- 4. Where a person, who has become an Indian citizen by virtue of the Goa, Daman and Diu (Citizenship) Order, 1962, or the Dadra and Nagar Haveli (Citizenship) Order, 1962, issued under section 7 of the Citizenship Act, 1955 (57 of 1955) holds a passport issued by the Government of any other country, the fact that he has not surrendered the said passport on or before the 19<sup>th</sup> January, 1963 shall be conclusive proof of his having voluntarily acquired the citizenship of that country before that date.
- 5. In determining whether a citizen of India has or has not voluntarily acquired the citizenship of any other country, the Central Government may take the following circumstances into consideration, namely: -
  - (a) whether the person has migrated to that country with the intention of making it his permanent home;
  - (b) whether he has in fact taken up permanent residence in that country; and
  - (c) any other circumstances relevant to the purpose.
- 6. Notwithstanding anything contained in paragraph 4, a citizen of India who leaves or has left India without a travel document issued by the Central Government and resides outside India for a period exceeding three years, shall be deemed to have voluntarily acquired the citizenship of the country of his residence.
- 7. Notwithstanding anything contained in paragraph 4, a citizen of India shall be deemed to have voluntarily acquired the citizenship of Pakistan
  - (a) if he has migrated to Pakistan with the intention of making it his permanent home; or
  - (b) if he has obtained any certificate of domicile in Pakistan or declared himself to be a citizen of Pakistan or of Pakistan domicile; or
  - (c) if he has applied for and obtained, a right, title or interest in evacuee property in Pakistan; or
  - (d) if he has obtained a temporary permit for entry into India from Pakistan.

Explanation.- For the purpose of clause (a) of this paragraph, a person shall not be deemed to have migrated to Pakistan with a view to making that country him permanent home –

- (i) if he has left for a place in West Pakistan with a "no objection certificate" and has returned to India under such permit for permanent return or resettlement as may have been issued by or under the authority of any law in force in India or of the Government of India, or
- (ii) if having left India at any time between the Ist February, 1950 and the 15<sup>th</sup> October, 1952, for a place in West Pakistan, he has returned to India with a repatriation certificate issued by or under the authority of any law in force in India or of the government of India.

#### **SCHEDULE IV**

[See rule 41] The Citizenship Rules,2009

#### Table of Fees

	Table of Fees		
		Am	ount of fee
Sl.	Matter in which fee is to be taken	In India	Elsewhere
No.		(Rs.)	(Rs.)
<u>(1)</u>	(2)	(3)	(4)
1.	Registration as a citizen of India under section of the Act.	on 5	
	(i) Under sections 5(1)(a) and 5(1)(b)	5,000	
	(ii) Under section 5(1)(c)	10,000	15,000
	(iii) Under sections 5(1)(d) and 5(4)	3,000	4,000
	(iv) Under sections $5(1)(e)$ , $5(1)(f)$ and $5(1)(g)$	5,000	
2.	Naturalization as a citizen of India under section 6(1) of the Act.		
	(i) with application	1,500	
	(ii) grant of certificate of naturalization	13,500	
3.	Grant of a certificate of naturalization in case of doubt.	5,000	
4.	Witnessing the signing of an application or declaration mentioned in rule 38 of these Rules, administering the oath of allegiance	500	1,000
5.	Registration of a declaration of intention to resume Indian citizenship or renunciation of	<b>5,000</b>	7,000

citizenship

6.	Supplying a certified true copy of any notice, certificate, order, declaration entry given, granted or made by or unthe Act.	or <b>500</b>	
7.	Supplying a certified copy of a certified of naturalization	icate <b>2,000</b>	
8.	Registration as an overseas citizen of India under section 7A of the Act.*	US \$ 275 or an amount equivalent in local currency	US \$ 275 or an amount equivalent in local currency
9,	Renunciation of overseas citizen of India.	US \$ 25 or an amount equivalent in local currency	US \$ 25 or an amount equivalent in local currency
10.	Re-issuance of certificate to overseas citizen of India*	US \$ 25 or an amount equivalent in local currency	US \$ 25 or an amount equivalent in local currency
11.	Issuance of duplicate certificate to overseas citizen of India*	US \$ 100 or an amount equivalent in local currency	US \$ 100 or an amount equivalent in local currency
12.	Registration as an overseas citizen of India of an adult Person of Indian Origin Card holder*	US \$ 25 or an amount equivalent in local currency	US \$ 25 or an amount equivalent in local currency
13.	Registration as an overseas citizen of India of minor Person of Indian Origin Card holder*	US \$ 145 or an amount equivalent in local currency	US \$ 145 or an amount equivalent in local currency

\*Note.- Out of the fee charged, a sum of US \$ 25 or an equivalent amount in local currency shall be non-refundable. The balance amount shall be refunded in case the application is not accepted.".

[File No.26011/07/2006-IC.I]

(ASHIM KHURANA) Joint Secretary to the Govt. of India